

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 114**  
**(IB)-989/ND/2020**

**IN THE MATTER OF:**

Grand Arch Resident Welfare Association	...	Applicant
Vs.		
IREO Pvt. Ltd.	...	Respondent

**Order under Section 7 of IBC.**

**Order delivered on 05.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :Mr. Chinmoy Pradip Sharma, Sr. Adv.  
Miss Asiya Khan, Adv.

For the Respondent :

**ORDER**

As per the order dated 15.03.2021, last chance was given for settlement and matter was adjourned for ex parte hearing on 27.04.2021. Due to declaration of Covid-19 pandemic lockdown, the matter got re-notified. Today, due to paucity of time and Hon'ble Member (Judicial) holding two Benches, the matter is adjourned for final hearing on 17.08.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**